

ITEM NO.27

COURT NO.15

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 48636/2024

[Arising out of impugned final judgment and order dated 24-01-2024 in SA No. 2895/2019 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

STATE OF MADHYA PRADESH

Petitioner(s)

VERSUS

RAMKUMAR CHOUDHARY

Respondent(s)

(IA No.268678/2024-CONDONATION OF DELAY IN FILING and IA No.268680/2024-EXEMPTION FROM FILING O.T.)

Date : 29-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s)

Mr. Harmeet Singh Ruprah, D.A.G.
Mr. Sarad Kumar Singhania, AOR
Ms. Samridhi S. Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. We dismiss this Special Leave Petition with costs of Rs.1,00,000/- to be deposited by the State within a period of two weeks from today with the Supreme Court Mediation Centre and file proof thereof, in terms of the signed Reportable Order.
2. Pending applications, if any, also stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(Signed Reportable Order is placed on the file)

(POOJA SHARMA)
COURT MASTER (NSH)